

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-359/ND/2023

IN THE MATTER OF:

PNB Housing Finance Limited

.....Applicant

Vs.

Skyline Infratech Private Limited

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 26.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sanjeev Singh & Ms. Taniya Bansal Advocates

For the Respondent : Raghav Agrawal, Advocate

ORDER

Ld. Counsel on behalf of Financial Creditor and Ld. Counsel for the Corporate Debtor are present. Ld. Counsel for the Financial Creditor submitted that the matter has been settled and he will file an application for withdrawal of the petition. In view of this, list this matter on **10.06.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**